GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 638 TO BE ANSWERED ON 23RD JULY, 2025

SMART-PDS SCHEME

638. SHRI RAO RAJENDRA SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the computerised data pertaining to the Public Distribution System (PDS) under the SMART-PDS scheme, shall be lent to other Government and non-Government/private organisations;
- (b) if so, the details thereof along with the purposes;
- (c) whether such a dissemination of data shall be monetised by the Government and if so, the details thereof:
- (d) whether any permission shall be taken from the beneficiaries enrolled under the said scheme before transferring such data to other organisations; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

- (a) to (b): This Department is implementing the Centrally Sponsored Scheme (CSS) "Scheme for Modernization and Reforms through Technology in Public Distribution System (SMART-PDS)" for the development and implementation of advanced integrated supply chain software in States/UTs. The computerised data pertaining to the Public Distribution System (PDS) under the SMART-PDS scheme shall be lent to other Ministries, Departments and Organizations of Government of India only.
- (c): This department has no plan to monetize the data pertaining to more than 80 crore PDS beneficiaries.
- (d) & (e): Department is conforming to standard guidelines under Digital Personal Data Protection Act with respect to sharing data with other ministries and departments of Government of India.
